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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.1148/96

Date of Order: 27.9.96

BETWEEN :

1. K.John Mohanamatta
2. M.Chandra Rao .. Applicants.

AND

1. Sr. Divisional Personnel Officer,
S.C.Rly., Vijayawada Division,
Vijayawada, Krishna Dist.
2. Divisional Railway Manager,
S.C.Rly., Vijayawada Division,
Vijayawada, Krishna Dist.
3. General Manager, S.C.Rlys.,
Rail Nilayam, Secunderabad. .. Respondents.

Counsel for the Applicants .. Mr. M.C.Jacob

Counsel for the Respondents ..

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

JUDGEMENT

X Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.) X

Heard Mr. M.C.Jacob, learned counsel for the applicant.
and ~~some of the respondents.~~

2. There are 2 applicants in this OA. While they were working as Assistant Station Master in the grade of 425-640 (RSRP)/1400-2300 in Hubli division of the S.C.Railway were transferred to Vijayawada division in terms of proceedings No.H/P.676/III/23/IDT dated 29.9.84 (A-II). As per the proceedings they joined in Vijayawada division on 11.10.84 11.12.84 respectively in the grade of 1200-2040/330-560. The last pay drawn by them in Hubli division at the time of transfer



(21)

and the pay fixed in BZA division in the lower grade is shown at A-1 to the OA. The applicants submitted representations dated 10.6.95 and 18.10.95 addressed to R-2 for protecting their pay which they were drawing in Hubli division at the time of drawing pay in the grade of 1200-2040/330-560 when they joined Vijayawada division in terms of Rule 1313 of I.R.E.C. Vol.II (1987 Edition). It is stated that the representations quoted above are still pending.

3. This OA is filed for fixing their pay in accordance with the provisions of I.R.E.C. as quoted above and pay the consequent arrears thereon.

4. As can be seen from the above, the representations of the applicants are still pending. Hence it will not proper to give any direction in this connection and the only proper course will be to direct R-2 to dispose of the representations in accordance with the law taking due note of the directions given by this Tribunal in OA.1252/94 dated 14.11.94.

5. In the facts and circumstances of this case, the following direction is given:-

R-2 should dispose of the representations of the applicants dated 10.6.95 and 18.6.95 respectively in accordance with the law taking due note of the directions of the Tribunal in the above referred OA. In case a favourable decision is taken in the case of the applicants, they are entitled for arrears only from 18.9.95 i.e. one year prior to the filing of this OA. (This OA was filed on 18.9.96).

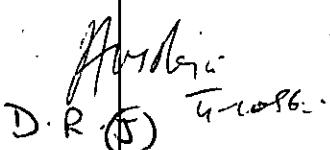
6. The OA is disposed of at the admission stage itself.
No costs.


(R. RANGARAJAN)
Member (Admn.)

Dated: 27th September, 1996

(Dictated in Open Court)

sd


D.R. (5) 4-1086.



3.3.

O.A.NO.1148/96

Copy to:

1. The Senior Divisional Personnel Officer,
South Central Railway, Vijayawada Division,
Vijayawada.
2. The Divisional Railway Manager,
South Central Railway, Vijayawada Division,
Vijayawada, Krishna District.
3. The General Manager, South Central Railway,
Railnilayam, Secunderabad.
4. One copy to Mr.M.C.Jacob, Advocate,CAT,
Hyderabad.
5. One copy to Mr.
6. One copy to Library, AT,Hyderabad.
7. One duplicate copy.

YLKR

28/10/91
08/08/96

Typed By
Compared by

Checked By
Approved by

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

DATED:

27/9/96

ORDER/JUDGEMENT
R.A/C.P./M.A.NO.

in
D.A. NO. 1148/96

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED
DISPOSED OF WITH DIRECTIONS.
DISMISSED
DISMISSED AS WITHDRAWN
ORDERED/REJECTED
NO ORDER AS TO COSTS.

YLKR

II COURT

Copy

A/W copy of A2

No Spare Copy

